

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 51/(MAH)/2017
MA 437/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES: Global Marine Supply Co.
V/s.
Swiber Offshore (I) Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
26	Raman Misra i/b Nasikwala Law Office for Respondent No.1	Advocate	<u>Raman</u>
(10)	Soma Singh & Hiral Advani, Shubro Dey V. Advani for Resp No.3 Advani and Co.		
	Rohan Agrawal i/b MDD Partners for Resp No.2	Advocate	
	C. Keswari i/b Economic Laws Practice Adv for Resp No 4	Advocate	<u>CK</u>

Adv. Prashant Phophale

i/b

PMH LAW

for Applicants

Pr

Adv. Sankalp Shantwar

i/b Indianlaw for

the Petitioner (Global Marine Supply Co.)

ORDER

MA 437/2017 in CP 51/ I&BP/NCLT/MB/MAH/2017

On the application filed by the IRP, making several entities having some relation in respect to this company for collation of the documents of the Corporate Debtor company, all these respondents categorically mentioned that they have been providing every information that is available with them and if anything is left over, they are ready and willing to provide the same, whereby on hearing submissions of IRP as well as these entities, i.e. De Beers Bank Ltd (R1), ONGC (R2), KPMG Singapore (R3), former Director (R4), this application is hereby disposed of with a direction to all these Respondents to co-operate with IRP to provide what all information of the Company lying with the respective authority.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)